

HIGH COURT OF CHHATTISGARH : BILASPUR

CIRCULAR

No. 675 /Confdl./2016
II-3-14/2000 (Pt. II)

Bilaspur, Dated the 23/09/2016

To,

The District & Sessions Judge,
Balod/ Baloda-Bazar/ Bastar (Jagdalpur)/ Bemetara/ Bilaspur/
Dakshin Bastar (Dantewara)/ Dhamtari/ Durg/ Janjgir-Champa/
Jashpur/ Kabirdham(Kawardha)/ Kondagaon/ Korba/ Koriya
(Baikunthpur)/ Mahasamund/ Raigarh/ Raipur/ Rajnandgaon/
Surajpur/ Surguja (Ambikapur)/ Uttar Bastar (Kanker).

Subject: Procedure for change in the name of female Judicial Officers
necessitated on account of marriage.

In supersession of all circulars/orders/memorandums issued by the High Court of Chhattisgarh on the subject, it is directed that in future applications for change in the name of a female Judicial Officer necessitated on account of marriage, shall be accompanied by copy of Certificate of Registration of Marriage along with the Deed prescribed under memo no. 1942-CR-219-I(IV), dated 16th May, 1962 issued by the erstwhile State of Madhya Pradesh.

By order of Hon'ble the Chief Justice



(Arvind Singh Chandel)
Registrar General